

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 101

New IA(com)- 226/2024

In

156/252(ND)/2020

IN THE MATTER OF:

KUSH GRAPHICS PRIVATE LIMITED

.....APPLICANT/PETITIONER

Vs

REGISTRAR OF COMPANIES, NCT of Delhi and Haryana,

.....RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 01.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rachit Mittal, Mr. Parish Mishra,
Mr. Adarsh Srivastava, Advocates.

For the RoC : Mr. Ssaurabh Indura, Company Prosecutor for ROC

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA(com)- 226/2024:-

This application has been filed seeking early date of hearing in Appeal No. 156/252(ND)/2020 in view of the directions passed by the Hon'ble NCLAT vide order dated 27.05.2024 in Company Appeal No. 35 & 36 of 2024, whereby the Hon'ble NCLAT has set aside the order of dismissal passed by this Tribunal and remanded the matter back.

The Registry is directed to list the matter i.e. Appeal No. 156/252/ND/2020 on **29.07.2024**.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**